

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 208**  
**IB-432(ND)/2019**

**IN THE MATTER OF:**

**Mr. Arun Kumar Sinha**

... **Applicant/Petitioner**

**Versus**

**M/s. Three C Homes Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 16.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Gopal Jain, Sr. Adv., Adv. Abir Roy,  
Adv. Vivek Pandey, Adv. Biyanka Bhatia,  
Adv. Rijul Uppal

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Mr. Gopal Jain, Ld. Sr. Adv., the Ld. Sr. Counsel appearing for the SRA/New Management submitted that the plan qua the CD could be approved in terms of the order dated 13.06.2023 passed by this Tribunal, which has attained finality and the matter has already been given quietus and the appeal against the order is pending before Hon'ble National Company Law Appellate Tribunal. In his submission, as far as this Tribunal is concerned the matter has already attained finality and need to be given quietus, as no application is pending. As espoused by Mr. Gopal Jain, Ld. Sr. Adv. appearing for the SRA/New Management qua the corporate debtor, let the file be conciled to record.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**